

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.23
C.P. (CAA) No.31/BB/2023

IN THE MATTER OF:

M/s. InfxQ Knowledge Pvt. Ltd.

... Petitioner

Order under Section 230-232 of Companies Act, 2013

Order delivered on 10.07.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Thirupal Gorige
For the ROC & RD : Ms. Anupama B.
For the IT Dept. : None

ORDER

1. Heard the learned Counsels for the Petitioner, the ROC & RD and none appeared for the IT Dept.
2. The learned Counsel for the ROC & RD stated that there are no further observations after considering the reply filed by the Petitioner Companies.
3. On 21.11.2023, 19.12.2023, 31.01.2024, 29.02.2024, 15.04.2024, 24.05.2024 & 19.06.2024, the IT Dept. was granted time to file its report. In spite of availing sufficient time, no report has been filed by the IT Dept. till date. Therefore, it seems there is no objection for this Petition.
4. **Order Reserved.**

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)